(c) whether Government have accepted those recommendations?

THE MINISTER OF ENVIRON-MENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir. In pursuance of the orders of the Supreme Court in IA 38 in Writ Petition (Civil) No. 1338434 dated March 17, 1997, a committee was appointed by the Government on March 18, 1997 to monitor the environmental impact of Yanni's concert on the Taj Mahal. The significant observations of the Committee were.

- (i) There was no damage to the green belt plantation by the visitors. The visitors were generally kept away from the green belt plantations.
- (ii) Setting up of emission sources (particularly power generator) has been prohibited in the Taj Trapezium Area. However, in the present case, diesel powered generators have been used at the concert site.
- (iii) The results of noise level monitoring shows that none of the areas monitored, was showing the noise level within the range of 40 decibels specified by the Supreme Court.
- (iv) The ambient air quality monitoring indicated that there was no significant change in ambient air quality due to Yanni's concert. Sulphur di-oxide and oxides of nitrogen levels were always within the prescribed standards and suspended particulate matter was higher than the prescribed limit.
- (c) The report of the Committee has been submitted to the Hon'ble Supreme Court.

Poaching Dclhi-Activities Along **Ghaziabad Border**

3686. SHRI SOLIPETA RAMACHANDRA REDDY: SHRIMATI KAMLA SINHA: SHRI K.M. SAIFULLAH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government's attention has been drawn to the report appearing in "The Hindustan Times" dated the 29th March, 1997 regarding poaching activities along Delhi-Ghaziabad border virtually making it a hunting ground for killing of neelgai, deer and peacocks; and
- (b) if so, the action taken by Govern ment to check it?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes Sir, the report has come to our notice.

(b) As per report received from the Chief Wildlife Warden, Uttar Pradesh, no incident of poaching has come to their notice. However, it is a fact that the District Magistriate of Ghaziabad had issued some permits for killing blue bulls under the provisions of the Wildlife (Protection) Act, 1972 which have been damaging standing crops. Patrolling on the border has been intensified to prevent poaching of wild animals and the Police Administration is also making effective patrolling to prevent poaching.

Public Hearing on Clearance of Developmental Projects

- 3687. PROF. RAM KAPSE: Will the Minister of ENVIRONMENT FORESTS be pleased to state:
- (a) whether the detailed modalities have since been finalised;
 - (b) if so, the details thereof; and
 - (c) if not, by when will they be finalised?